

September, 1974. The prices of some popular soaps before and after lifting the in-

formal control and percentage of increase during the last three years is as follows :

(Rs./lac)

Variety of Soap	Prices in June '71	Prices w.e.f. 20th July 1973	Percent- age increase over 1971 prices	Prices after lifting of infor- mal control	Percent age increase over 1973
Laundry (Sunlight) (150 gms)	0.61	0.75	23%	1.05	40%
Carbolic (Lifebuoy) (150 gms)	0.72	0.90	25%	1.25	38.8%
Toilet (100 gms)					
Rexona	0.74	0.93	25.6%	1.35	45%
Lux	0.74	0.93	25.6%	1.33	43%
Janata	..	..	..	1.00—1.05	—

**Memorandum from Tool-checkers of  
Kanchrapara.**

771. SHRI MONORANJAN ROY : Will the Minister of RAILWAYS be pleased to state :

(a) whether he has received any memorandum from the Tool-checkers of Kanchrapara Workshop of Eastern Railway ;

(b) if so, the nature of such memorandum ; and

(c) the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH) : (a) Yes.

(b) The memorandum is addressed to the Third Pay Commission and contained demands relating to revision of pay scales and avenues of promotion.

(c) The scale of pay of Tool-checkers has been recommended by the Pay Commission after taking into consideration their duties and responsibilities and this has been accepted by the Government. Tool-checkers are eligible for promotion as

Mistries in grade Rs. 150-240 (Authorised scale)—Rs. 350-560 (Revised scale). They can also seek transfer to clerical cadre for further avenue of promotion.

**Ban on Motor Racing**

772. SHRI MONORANJAN ROY : Will the Minister PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government propose to ban the racing of highway motor car in view of the acute shortage of petrol ; and  
(b) if not, the reason therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI) : (a) and (b) State Governments are competent to regulate racing speed in accordance with the provisions of Section 120 of the Motor Vehicles Act, 1939. No such ban is under the consideration of Government of India at present.

**Memorandum from Drugs and Pharmaceutical firms regarding abolition of brand names of drugs**

773. SHRI NIREN GHOSH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state .

(a) whether it is a fact that a memorandum submitted by several manufacturers of drugs and pharmaceutical firms has opposed abolition or substitution of brand names for selected pharmaceutical products recommended by committee on drugs and pharmaceuticals Industry;

(b) if so, what are the details thereof; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) and (b) The Committee on Drugs and Pharmaceuticals Industry, headed by Shri Jaisukhlal Hathi, has yet to finalise their recommendations regarding abolition of brand names. The concerned parties have placed their views before the Committee.

(c) Does not arise.

**Mal-Administration in M/s. Armstrong Smith Ltd.**

774. SHRI VISHWANATHA MENON: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the illegal retrenchment and mal-administration in M/s. Armstrong Smith Limited, Calcutta;

(b) if so, whether Government have ordered an enquiry into this matter;

(c) if so, what are the details thereof; and

(d) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Complaints have been received alleging retrenchment of six workers in the engineering division of the

company at Calcutta and mis-management of the affairs of the company by the previous management under the late Sri G. D. Morarka.

(b) to (d) M/s. Armstrong Smith Limited is a subsidiary of Belapur Sugar and Allied Industries Limited. The Central Government had appointed two directors under section 408 of the Companies Act, 1956 on the Board of Directors of the holding company. Enquiries made show that in December, 1973 the Board of Directors of the subsidiary company was restructured by the induction of the two directors appointed by the Government under section 408 on the Board of the Holding Company. The new directors of M/s. Armstrong Smith Limited have been considering measures by which the engineering activities of the company at its Calcutta branch could be profitably stepped up. The present Board of Directors of this company have engaged the professional services of a reputable firm of industrial consultants. The said engineering branch has about 30 or so daily rated workmen who had been engaged about 2 or 3 years back on a purely temporary basis. The investigation conducted by the industrial consultants had shown that there was no work whatsoever for the daily rated workmen. The Board of Directors have, therefore, retrenched six such workmen who were found redundant to the requirement of the Calcutta Branch.

**Loan from world Bank for fertilizer Units**

775. SHRI AWADHESHWAR PRASAD SINHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that World Bank has sanctioned £17 million loan for fertilizer units in India;

(b) if so, the names of projects where the money will be utilised; and

(c) what will be the production capacity of these projects and by when they will come in operation?